## Bench No. I

## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P (IB).No. 347/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th July, 2017, 10.30 A.M.

Name of the Company Under Section		Henkel Adhesives Technologies India Pvt.Ltd -Versus- Ess Dee Aluminum Ltd.  8 & 9 IBC		
( :	Rahul	Anddy Dvorde	Henry	lahky 13/7/17.
	URMILA	CHAKRABORTY,	for the corporate seletor	13.00.17
	SHYANTEE	PATTA, Adv.	ORDER	

Ld. Counsels for the petitioner and the respondent are present.

Ld. Counsel for the petitioner has submitted that he has sent the notice to the Corporate Debtor at their Registered Office but the notice could not be delivered as the factory is closed. He prayed that he may be permitted to serve on the advocate of the Corporate Debtor.

Ld. Counsel for the Corporate Debtor made a request that petitioner may be directed to serve a copy of the petition. Petitioner is directed to serve a copy the petition on the Ld. Counsel for the respondent. Respondent may file reply within 10 days.

List the matter on 21/07/2017 for admission.

(Vijai Pratap Singh) Member (J)